

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2959 of 2020

Chhotu Miyan @ Chootoo Ansari

..... Petitioner

Versus

The State of Jharkhand

..... Opposite Party

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Mr. Onkar Nath Tiwary

For the State:

Mr. Anup Toppo, A.P.P

02/09.09.2020 Learned counsel for the petitioner undertakes to file the deficit Court fee as soon as the situation prevailing due to spread of Corona Virus (Covid-19) pandemic normalises.

At the request of learned counsel for the petitioner, the remaining defects pointed out by the office are ignored.

Heard learned counsel for the parties.

The petitioner apprehending his arrest in connection with the case registered under Sections 341/342/323/337/338/153(A)/504/34 IPC has prayed for grant of anticipatory bail.

Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case and has not committed any offence as alleged in the F.I.R. Even if the content of the written report of the informant is taken to be true, it has been alleged that co-accused Bulbul Sah took sword from the petitioner and started pelting stones on the persons of other community. No specific allegation of assault has been attributed against the petitioner. Hence, the petitioner may be given the privilege of anticipatory bail.

Learned A.P.P opposes the petitioner's prayer for anticipatory bail.

Considering the aforesaid facts and circumstances of the case, I am inclined to enlarge the petitioner on anticipatory bail. Accordingly, the above named petitioner is directed to surrender before the concerned Court below within a period of four weeks. If he surrenders before the Court below within the aforesaid period, he shall be released on bail on furnishing bail-bond of Rs.20,000/- (twenty thousand only) with two sureties of the like amount each to

the satisfaction of the Judicial Magistrate, 1st Class, Deoghar in connection with Karon P.S. Case No. 6/2020 with the conditions that the petitioner will co-operate in the investigation of the case and will appear before the Investigating Officer as and when noticed by him. The petitioner will also furnish his mobile number and photocopy of Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to further conditions as laid down under Section 438(2) Cr.P.C.

Satish/-

(RAJESH SHANKAR, J)